

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

HYDERABAD

O.A. No. 823 of 1999.

DATE OF ORDER: 7-2-2000.

Between:

Smt. V. V. Ratnam.

...Applicant

a n d

1. Superintendent of Post Offices,
Rajahmundry Division, Rajahmundry,
East Godavari District.

2. Chief Postmaster General, AP Circle,
Abids, Hyderabad.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr. N. Saida Rao

COUNSEL FOR THE RESPONDENTS :: Mr. V. Rajeshwar Rao

CORAM:

THE HON'BLE SRI JUSTICE D. H. NASIR, VICE CHAIRMAN

THE HON'BLE SRI R. RANGARAJAN, MEMBER (ADMN.)

: O R D E R :

(PER HON'BLE SRI R. RANGARAJAN, MEMBER (ADMN.))

Heard Mr. N. Saida Rao, learned Counsel for the
Applicant and Mr. V. Rajeshwar Rao, learned Standing
Counsel for the Respondents.

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2. The applicant in this OA submits that the notification No.BE/Gummileru, dated 12-2-1999, (Annexure.A-1, page.8 to the OA), calls for applications for filling up the post of EDBPM at Gummileru ED Branch Post Office under Chintaluru by OBC candidates. If no OBC candidates are available, it will be filled by SC candidates. Even if SC candidates are ~~not~~ available, it will be filled by unreserved candidates, who responded to that notification.

3. The applicant submits that he is working as a provisional candidate even today in that Post Office. Even though he is an OC candidate, he submitted his application in view of the directions in the notification dated 12-2-1999. His application was not received and similar other candidates applications were ~~also~~ not received by the respondents. Subsequently further notification had been issued dated 26-3-1999.

4. This OA is filed praying for a direction to the respondents to adhere to the notification dated 12-2-1999 and cancel all the other notifications issued and consider the case of the applicant in accordance with the notification dated 12-2-1999, for filling up the post of EDBPM.

5. When the applicant's application has not been accepted, there is no other go except to direct the respondents to revive the notification dated 12-2-1999, and call for applications from all concerned including

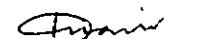
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OBC/SC/unreserved candidates. All those applications received should be considered in accordance with the notification dated 12-2-1999. If no suitable OBC candidates are available, then the respondents should consider the applications received from SC candidates in response to the notification. If no suitable SC candidates are available, then the respondents should consider the unreserved candidates for filling up the post in that order.

6. With the above direction, the OA is disposed of.
No costs.



(R.RANGARAJAN)
MEMBER(ADMN.)



(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 7th day of February, 2000

Dictated in the Open Court

DSN



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

1ST AND 2ND COURT

COPY TO:

1. HON. J

2. HRRN M (ADMN.)

3. HBSJP M (JUDL.)

4. D.R. A (ADMN.)

5. SPARE

6. ADVOCATE

7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE CHAIRMAN

THE HON'BLE MR.R.RANGRAJAN
MEMBER (ADMN.)

THE HON'BLE MR.B.S.JAI PARAMESWAR
MEMBER (JUDL.)

* * *

DATE OF ORDER: 7/2/00

MA/R/RA/SP. NO.

IN

GA. NO. 823/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

SP. CLOSED

RA. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS.

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